

OPEN COURT

CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD BENCH

ALLAHABAD

Allahabad : Dated this 25th day of May, 2001.

Original Application No. 1477 of 1993.

CORAM :-

Hon'ble Mr. Justice RRK Trivedi, V.C.

Hon'ble Maj Gen KK Srivastava, A.M.

Arunesh Kumar Singh alias A.K. Singh
S/o Shri NK Singh, at present working
as Ticket Collector 'B' of Mughalsarai
District Varanasi.

(Sri KK Tripathi, Advocate)
(Sri SK Dey, Advocate)

.....Applicant

Versus

1. Union of India through General Manager,
Eastern Railway, 17, Neta Ji Subhash
Chandra Bse Road, Calcutta-700007 (W.B.)
2. Chief Personnel Officer, Eastern Railway,
17, Neta Ji Subhash Chandra Boase Road,
Calcutta-700007 (W.B.)
3. Divisional Railway Manager Malda,
Division Eastern Railway, Malda.
4. Dvl.Rly. Manager Malda Division, E.R. Hawarah.
5. Divisional Railway Manager, Eastern Railway,
Mughal Sarai.
6. Divisional Personnel Officer, Eastern Railway,
Malda.

(Sri AK Gaur, Advocate)

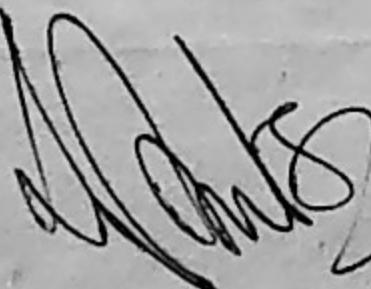
.....Respondents

O R D E R(O r a 1)

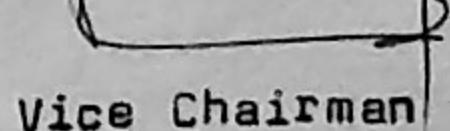
By Hon'ble Mr. Justice RRK Trivedi, V.C.

By this application under Section 19 of the
Administrative Tribunals Act, 1985, the applicant has
challenged the order dated 03-12-1992 by which the
applicant has been transferred from Malda Division
Eastern Railway to Mughalsarai, Eastern Railway. The
applicant is aggrieved from part of this order, ~~from~~ ^{u by u}
which his pay scale has been reduced from 1200-2040 to
Rs.950.1500. From a close reading of the order it appears

that at Malda the applicant was holding the post of Ticket Collector 'A' for which pay scale is higher. This was probably on the basis of local arrangement by which the applicant was granted temporary promotion by order dated 21-6-1992. Learned counsel for the applicant has not been able to place before us any order or document on which basis it may be inferred that he was substantially appointed as Ticket Collector 'A' in higher scale and he was allowed promotion to the said post and scale. On transfer on his own request, he was bound to be deprived of the higher scale. In the circumstances, we do not find any error in the order. The DA has no merit and is accordingly dismissed. There shall be no order as to costs.



Member (A)



Vice Chairman

Dube/